

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 610
IB-835/ND/2020**

IN THE MATTER OF:

Mr. Sanjeev Aggarwal and Ors

...PETITIONER

Vs.

M/s. Supertech Township Project Ltd.

...RESPONDENT

Section

U/s 7 of IBC Code, 2016

**Order delivered on 25.03.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

IA/5321/2020

Heard the submissions made by the Counsels for both the parties. With the consent of Counsels for both the parties, the matter is now posted to **11.04.2022**. The parties are permitted to file compilation of the legal decisions on which they would like to place reliance in this matter within ten days.



**(Rahul Bhatnagar)
Member (T)**



**(P.S.N Prasad)
Member (J)**

(Mohit)